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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 13 नवम्बर, 2017 / 22 कार्तिक, 1939

हिमाचल प्रदेश सरकार

INDUSTRIES DEPARTMENT
A-Section

NOTIFICATION

Dated : 09th October, 2017

No. Ind-A(F)19-21/2005-I.—In supersession of this Department's notification of even number dated 16.09.2015 and in exercise of the powers conferred by section 20 of the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006), the Governor of Himachal Pradesh,

is pleased to reconstitute Himachal Pradesh Micro and Small Enterprises Facilitation Council for the entire State of Himachal Pradesh at Udyog Bhawan, Bemloe, Shimla-171001 consisting of following Members :—

1.	The Commissioner/Director of Industries, Himachal Pradesh Udyog Bhawan, Bemloe Shimla-171001.	Chairman, Ex officio
2.	The Managing Director, H.P Financial Corporation, Ltd. or his representative.	Member, Ex officio
3.	Deputy General Manager, United Commercial Bank-*cum*-Convener State Level Bankers Committee or his representative.	Member, Ex officio
4.	The Chairman, H.P State Council, Confederation of Indian Industries(CII), Northern Region, Sector 31-A, Chandigarh, U.T.	Member, Ex officio
5.	President, Baddi, Barotiwala, Nalagarh Industrial Association, EPIP Phase-I , Jharmajri, Baddi, Distt. Solan H.P. or its representative.	Member, Ex officio

1. The members, other than the Chairperson shall hold office for a period not exceeding two years from the date of issuance of this notification.

2. The above Council shall ordinarily meet at least once in every month or as and when it may deem necessary to meet to dispose of its functions provided under Chapter V of the Act ibid and the Himachal Pradesh Micro and Small Enterprises Facilitation Council (Amendment) Rules, 2007.

By order,
TARUN KAPOOR,
Addl. Chief Secretary (Industries).

INDUSTRIES DEPARTMENT
A-SECTION

NOTIFICATION

Shimla-2, *the* 9*th October*, 2017

No. Ind-A(F)19-22/2016.—The Governor of Himachal Pradesh is pleased to notify the "HIMACHAL PRADESH SCHEME FOR REVIVAL OF SICK MSME UNITS, 2017" as under :—

1. INTRODUCTION :

1.1 Himachal Pradesh, during the last three decades has recorded impressive progress in industrialization and established itself as one of the major industrialized states in the Northern India by harnessing its exquisite resources. The mountainous State with diversified geographic and climatic zones, surplus and uninterrupted power supply with lowest power tariff rates, liberal and affordable fiscal tax regime, excellent road network, adequate skilled & semi-skilled manpower, abundant water resources, state of art infrastructure and finally excellent market access, bestows tremendous opportunities for investors.

1.2 The existing industries in various industrial clusters which include Baddi, Solan and Parwanoo in Solan District, Mehatpur, Tahliwal and Amb in Una District, Kala Amb and Ponta Sahib in Sirmour District and few other small industrial clusters in the State have been enjoying excellent and harmonious industrial relations.

1.3 The State is not oblivious of the immense efforts, sacrifices and glorious contributions of the industry in catalyzing the growth and development of the state with specific reference to generation of employment, growth in GDP which is ultimately reflecting on substantial increase in per capita income of the people.

1.4 The recent developments in the country with reference to Industry viz. the Startups, single window clearances, ease of doing business, online cashless transactions, introduction of GST regime and central inspection agency usher industry into new trajectory for seamless growth which ultimately catapults GDP growth.

1.5 The state is alert and reckons the needs of the industry and new investors. It also recognizes the hard ship being faced by the industry and readily renders "Good Samaritan" gesture and lends much needed support to the sick and ailing industrial units to bring them back on viable and sustainable productive path.

1.6 The policy statement envisages to focus on the rehabilitation and revival of sick units through technology up-gradation, innovation, quality improvement and productivity, so that such industrial manufacturing units set up in the State can effectively compete and also keep pace with global standards.

1.7 The cut throat competition from the neighboring states and the ushering of GST regime has put an additional accountability on the State to continuously scan and review the practices followed by more progressive States in Country and fine tune it with our approach, strategies and policy so as to keep in tandem with the speedy changing economic scenario, nationally and internationally.

1.8 After taking due consideration of the views expressed by the associations and after comparing sick units revival policies of various industrialized states, it has been decided to formulate a policy on revival of sick enterprises to cover rehabilitation of potentially such viable enterprises and to prevent incipient sickness.

1.9 The scheme basically focuses on such units that are considered potentially viable after a careful scrutiny by the financing banks/institutions for feasibility of revival and rehabilitation. There upon the State Level Industry Revival Forum will consider the recommendations of the financial institution for the sanction of rehabilitation/revival package as per guidelines.

1.10 Furthermore, in case of such eligible small-scale units promoted by entrepreneurs, if forced to close down for reasons beyond their control, the interest of entrepreneurs must be safeguarded by evolving a suitable mechanism of risk insurance by banks in collaboration with Insurance agencies of Government.

1.11 Thus, the main thrust of the policy is to reduce the incidence of sickness in industry and dishonest management.

1.12 The Central Government has announced a series of fiscal measures to boost the manufacturing sector and also to help sick units to stand on their own feet. This action has bestowed the State government with more responsibility and demands a proactive

role for the rehabilitation and revival of the sick units in the State. The policy will be a bench mark for bringing the sick units out of the world of darkness towards growth after the implementation of this policy.

2. OBJECTIVE AND AIMS OF THE POLICY:

This policy intends to:

- Make the sick units competitive and at par with the existing manufacturing units.
- Provide incentives to help the sick units to overcome the fiscal difficulties.
- To encourage the sick units to go for technology up-gradation, innovation, modernization and diversification.
- To recover the State Government dues.
- Specifically address the issues impeding industrial growth by easing out the bottlenecks obstructing the fiscal health of the sick unit.

3. INCENTIVES, EXEMPTIONS/ CONCESSIONS BEING PROVIDED TO INDUSTRY IN THE STATE:

(*a*) Incentives/exemptions/retention are important to encourage revival and rehabilitation of the sick units.

(*b*) The main objective of these Incentives/exemption/concession is to encourage sick units to undertake technology up gradation/modernization/Innovation/diversification so as to enable such units to establish them at the initial stages of production and become more competitive.

4. SIMPLIFICATION OF RULES/PROCEDURES :

4.1 To facilitate such sick units the procedure has been simplified for availing Incentives/ exemption/concession to provide maximum freedom to operate to the entrepreneurs so as tap the full potential of industry.

4.2 The setting up of State Level Industrial Revival forum under the chairmanship of the Hon'ble Chief Minister clearly indicates the importance of revival of the sick units.

5. SHORT TITLE:

This Scheme may be called HIMACHAL PRADESH SCHEME FOR REVIVAL OF SICK MSME UNITS, 2017 (hereinafter referred to as the 2017 Scheme) for revival of sick MSME manufacturing enterprises set up in the State.

6. COMMENCEMENT AND DURATION:

Unless specifically mentioned against the respective items of incentives sanctioned under 2017 Scheme it shall come into effect on and from the date of this notification in the whole of Himachal Pradesh and shall remain valid for such sick units who submits the application for availing incentives under this scheme up to 31st of December 2018.

7. OPERATION OF THE 2017 SCHEME:

The 2017 Scheme will be implemented by Department of Industries and other concerned Departments of the Government of Himachal Pradesh for the purpose of administering any or all of the concessions notified hereunder and forming the part of the Accepted Rehabilitation Proposal for the rehabilitation or revival of Micro, Small and Medium manufacturing enterprises, as defined in the Scheme.

8. DEFINITIONS:

8.1 In the 2017 Scheme for the purpose of this scheme, unless the context otherwise requires:-

(*i*) "Accepted Rehabilitation Proposal" means a viable proposal for utilizing the industrial assets of a Sick MSME Unit, having the support of the Financial Institutions and/or Banks having interest, that has been accepted by the State Government on the recommendation of the State Level Industrial Revival Forum.

(*ii*) "Accepted Revival Proposal" means a viable proposal for revival of a "Sick", MSME unit supported by the Financial Institutions and/or Banks having interest, which has been accepted by State Level Industrial Revival Forum (herein referred as SLIRF) on the recommendation of the Expert Committee.

(*iii*) "Capital Investment" means investment made in land, building, plant and machinery, other fixed assets and equipment installed for pollution control measures in respect of any Unit;

(*iv*) "DOI" means Department of Industries, Himachal Pradesh.

(*v*) "Earlier Incentive Schemes" means any earlier Incentive Scheme in force at the time of unit becoming eligible for incentives under this scheme administered by the Department of Industries of the State Government;

(*vi*) “Eligibility certificate” means the certificate granted to the eligible unit by the Director of Industries on the recommendations of SLIRF which will specify the incentives, concessions and period of incentives/concessions and support measures provided to the unit in accordance with the scheme on the basis of which Industries Department and other departments shall issue the enabling notification.

(vii) "Eligible Unit" means a Sick MSME Unit as defined under clause 8(xiii) to which the 2017 scheme is applicable and the rehabilitation or revival proposal in respect of which has been accepted by State Government and which has as a consequence thereof, been granted eligibility certificate under the 2017 scheme by the DOI.

(*viii*) “Expert Committee means a Committee set up under the Chairmanship of ACS/Principal Secretary (Industries) who will scrutinize the rehabilitation/revival proposal prepared by the concerned lead lending bank of the unit and or Chartered Accountant examine in detail the recommendations made in the proposal with regard to concessions proposed, period of rehabilitation and expected benefits of the proposal. Such Committee shall consist of the following Members:

1. Representative of the rehabilitating Bank,

2. Representative of lending bank

3. Representative of the Reserve Bank of India,

4. Representative of the HPSIDC/HPFC,

5. Representative of the Department of Excise and Taxation,

6. Representative of the Power Department,

7. Representative of Revenue Department

8. Director Industries (Member Secretary)

9. Concerned Joint Director/ General Manager DIC/Member Secretary, Single Window Clearance Agency (SWCA).

10. Concerned Programme Officer, Directorate of Industries, Shimla.

This Expert Committee after detailed scrutiny and due diligence will make specific recommendations to the SLIRF as regards the concessions to be granted to such eligible unit and grant of eligibility certificate to the enterprise. Only one opportunity for rehabilitation/revival would be given to sick industrial unit. No second opportunity shall be given unless decided by the SLIRF on the basis of merits of the case.

(*ix*) "Fixed Assets" means the land, building, Plant & Machinery and equipment installed for pollution control measures of the unit.

(*x*) "Incentives" /"Concessions" for the purpose of this scheme means relief or concessions granted by State Government as per this scheme;

(*xi*) "Micro, Small, Medium Unit" means an industrial unit engaged in the manufacturing of goods as defined under the relevant clause of MSMED Act, 2006 by the Government of India as amended from time to time.

(*xii*) "Net Worth" in case of Limited Company, net worth means the sum total of the paid up capital of the unit and its free reserves. In case of Partnership/Proprietary concern, net worth means the sum total of partners'/proprietor's capital and free reserves means all reserves created out of profit & share premium account but does not include reserves created out of revaluation of assets, and written back depreciation under amalgamation provisions.

(*xiii*) "Sick Unit" means micro/small/medium scale industrial manufacturing Unit having registration certificate under MSMED Act, 2006. The units not registered earlier may get themselves registered to avail the benefits. The benefits shall be admissible if according to its audited accounts for the last three years up to the financial year 2015-16:—

(*a*) The borrower account of the unit finalized and audited upto 31st of March, 2016, shows that it had remained sub standard for more than six months i.e. principal or interest in respect of its borrower account had remained overdue for a period exceeding one year.

OR

there is erosion in the net worth of the unit due to accumulated losses at the end of the Financial year 2015-16 at least to the extent of 50 per cent of its net worth and which has been granted eligibility certificate as such by the Department of Industries after such declaration by the SLIRF on the recommendation of the "Expert Committee" as defined under these rules.

AND

(*b*) In case of a closed unit, the unit has been in commercial production for at least two years before 31/03/2016 of its closure. The closure of such unit shall be after 31/03/15, and it has remained closed continuously for eighteen months thereon. In addition there has been an electricity disconnection due to closure or the prescribed return of commercial tax for this period has been nil.

(*c*) Accounts would mean such audited accounts of the unit which it has reported to the Registrar of Companies and which is audited by a chartered accountant.

(*xiv*) "State Government" means the Government of Himachal Pradesh and "Central Government" means the Government of India.

(*xv*) "State Level Industrial Revival Forum" means the forum constituted as under for taking the final decision on Rehabilitation & Revival Proposals.

1.	Chief Minister	Chairman
2.	Industries Minister	Vice Chairman
3.	Chief Secretary	Member
4.	Managing Director, HPSEBL	Member
5.	ACS/Pr Secretary(Industries)	Member
6.	ACS/Pr Secretary(Revenue)	Member
7.	ACS/Pr Secretary (Finance)	Member
8.	ACS/Pr Secretary (MPP & Power)	Member
9.	ACS/Pr Secretary (Labour)	Member
10.	ACS/Pr Secretary (Excise & Taxation)	Member
11.	ACS/Pr Secretary (Forest)	Member
12.	The Regional Head, RBI	Member
13.	Representative of concerned bank	Member
14.	Any other special invitee	Member
15.	Director of Industries	Member Secretary

The SLIRF would also review the impact of incentives received by eligible sick units under this scheme on half yearly basis.

(*xvi*) "Unit" means any 'micro', "small scale unit "or "medium" scale unit as defined under MSMED Act 2006 set up to manufacture goods registered with Department of Industries set up in the State.

9. APPLICABILITY OF THE 2017 SCHEME:

9.1 The 2017 Scheme shall be applicable to all "Sick" manufacturing micro, small and medium scale enterprises as defined under these rules proposing the rehabilitation or revival of such Units and also to the diversification or modernization *etc*. of existing sick units if forming part of such rehabilitation or revival proposal as accepted by State Government.

9.2 Incentives disbursed to such Units under any earlier Incentive Schemes of State Government shall continue to be governed by the provisions of registration and sanctions already issued under the respective State/ Central schemes.

9.3 The benefit under this scheme will be available to Micro, Small Manufacturing industrial units as defined under MSMED Act, 2006 and also to only those Medium manufacturing enterprises which proposes to employ at least 50 Himachali workers on direct basis after revival or rehabilitation.

9.4 All incentives pertaining to other Departments shall be available from the date of notification to be issued by the concerned Departments and will be subject to such conditions as may be notified.

10. PROCEDURE AND ELIGIBILITY CRITERIA FOR THE 2017 SCHEME:

10.1 Any eligible MSME Unit to which this Scheme applies shall be considered for grant of eligibility certificate provided that the unit applies for the same on or before 31st of December 2018 to the concerned Joint Director/General Manager, DIC. Provided further that all such applications for grant of eligibility certificate shall be accompanied by a concrete and a detailed rehabilitation proposal prepared by the concerned banks/ financial institutions which has extended term loans to such units or Chartered Accountant/consent of other bank taking over the liability of previous banks, balance sheet of 10 years prior to 2015-16. The concerned Joint Director/General Manager DIC will forward these cases detailing the concessions proposed, period of concessions, period of rehabilitation and expected benefits of the proposal to Expert Committee within a period of 10 days from the date of the receipt of the proposal. The Expert Committee after detailed deliberations will make its recommendations to the SLIRF within a period of 10 days from the date of receipt of the complete proposal from the concerned Joint Director or GM, DIC.

(*i*) The rehabilitation or revival proposal after the recommendation of the expert committee would be then submitted to the SLIRF as a comprehensive scheme duly supported by Financial Institutions and/or Banks having interest, in acknowledgement of the potential viability of the unit and such proposal would be finally decided by the SLIRF on the basis of merits of each case.

(*ii*) The rehabilitation or revival proposal is submitted to the State Level Industrial Revival Forum through Expert Committee and has the support of any intending Financial Institutions or Banks in respect of the term-borrowing or working capital requirements under the proposal and such proposal is accepted by State Government.

(*iii*) No revival proposal shall be considered in respect of "Sick" Units under the 2017 Scheme, which in the opinion of the Financial Institutions and/or Banks having interest or an intended interest in them, have become sick or have closed down on account of willful mismanagement, dispute among promoters/partners or due to internal managerial deficiencies.

(*iv*) Micro Small & Medium Enterprises which are declared sick under this scheme, and which as per their rehabilitation/revival proposal goes in for modernization, diversification, Innovation etc as may be approved by bank/financial institution will also be entitled for the benefit of financial incentive as provided under this Scheme as may be approved by the SLIRF.

10.2 "The SLIRF shall have the right to accept or reject any proposal as at para 10.1 above, solely at its discretion and recording the reasons thereof in writing."

10.3 The sum total of all benefits admissible to such sick units under the incentives/concessions mentioned above under this scheme, shall be restricted to 50% of the Investment already made and to be made for the revival of such sick unit or Rs. 5.0 (five) Crore per unit, whichever is less.

11. COVERAGE OF ELIGIBLE UNITS UNDER THE 2017 SCHEME:

(*a*) Eligible Units shall be granted incentives or support measures as the case may be, under the 2017 scheme in the matters outlined below subject to acceptance by State Government of their rehabilitation or revival proposal.

(*b*) Grant of a flexible and comprehensive package of incentives or support measures based on the merits of accepted proposals for rehabilitation or revival.

12. CLASSIFICATION OF AREAS:

The benefit of 2017 Scheme shall be available to sick units defined under this scheme located in Category 'A' , 'B', 'C' areas as specified under Rule 5 of the "Rules Regarding Grant of Incentives, Concessions and Facilities to Industrial Units in Himachal Pradesh, 2004" as amended from time to time.

13. INCENTIVES FOR THE REHABILITATION OR REVIVAL OF ELIGIBLE "SICK" UNITS:

13.1 **Interest Subsidy** :—Eligible Units shall be reimbursed an Interest subsidy to the extent of 7% (per unit per year) on the term loan required to be borrowed from a Commercial Bank/Financial Institution/Co-operative banks/NBFC approved by the Reserve Bank of India for implementing the rehabilitation or revival proposal subject to a limit of Rs. 8.0 lakh in case of units located in 'A' Category Areas per year for three years and Rs. 10.0 lakh in case of units located in 'B' and 'C' Category Areas per year for five years.

13.2 **Disposal of surplus Land assets:—**Eligible Units can be allowed to unbundle idle and surplus land assets through the participating rehabilitation financial institution to generate augmentable resources for investment in their rehabilitation or revival, provided it forms a part of means of finance to meet its rehabilitation or revival cost in accordance with an accepted rehabilitation or revival proposal and subject to the fulfillment of conditions as per the existing policy package of State Government or as may be laid down by the State Government at the time of giving such permissions provided where such land has been purchased under section 118 of Himachal Pradesh Tenancy & Land Reform Act, 1972, permission will be required for further disposal/transfer of such land from the Govt. as per requirement of 2nd proviso below clause (h) of sub section 2 of the section 118 of the Act *ibid*.

13.3 **Exemption from Payment of Electricity Duty**:—A concessional rate of Electricity Duty shall be charged from all such eligible sick units, as per notification issued for new units set up in the State by the Department of MPP & Power and as amended from time to time.

13.4 **Payment of due arrears of Sales Tax VAT, CST–GST (as may be applicable) in installments**:—Eligible Units can be considered for payment of the arrears of their VAT/CST in five annual installments which were due at the time of applying under this scheme for rehabilitation/revival.

13.5 **Concessions/Exemption/Retention of Taxes, Fees, Duties levied by the State Government which are payable by the unit in future**:—The eligible units shall be entitled for exemption or concession or retention in respect of all the duties, taxes, fees, etc. that come under the preview of the State Government like VAT, CST, SGST, State Excise Duty, additional excise duty, Bottling Fees, franchise fee, license fee, Import Duty & Export Duty *etc*. to the following extent:-

Area	Extent of concession/exemption/retention	Period
Category B and C	The eligible sick unit shall be entitled for exemption/ reimbursement, as the case may be, to the extent of 50% in respect of all the duties, taxes and fees viz. Import Duty, SGST, VAT, Bottling, Franchise and other licenses fees for a period of 10 years.	10 Years

13.6 The eligible units may be reimbursed SGST paid by them on purchase of raw materials and other inputs if SGST cannot be set off against VAT payable on the finished products and the concessions shall remain available for 10 years.

13.7 **Special State Transport Subsidy:—**Sick units would be eligible for reimbursement of cost of transportation of raw material and finished goods as follows:—

Area	Extent of reimbursement	Period
Category C and B	90% of the transport rates for HGT as notified by the Department of Transport, Govt. of HP or actual expense incurred on transportation of raw materials, whichever is less from the place of supply of such raw material intra state to the place of manufacturing of the unit and from the nearest broad gauge rail head to the place of manufacturing in case of interstate transportation .Such unit would also be reimbursed 90% of the of the transport rates for HGT as notified by the Department of Transport, Govt. of HP or actual expense incurred on transportation, whichever is less, of finished goods to the place of supply in case of intra state transportation and to the nearest broad gauge rail head in case of interstate transportation, subject to a max ceiling of Rs. 10 lakh per year.	5 years
Category A	75% of the transport rates for HGT as notified by the Department of Transport, Govt. of HP or actual expense incurred on transportation of raw materials, whichever is less from the place of supply of such raw material intra state to the place of manufacturing of the unit and from the nearest broad gauge rail head to the place of manufacturing in case of interstate transportation. Such unit would also be reimbursed 75% of the of the transport rates for HGT as notified by the Department of Transport, Govt. of HP or actual expense incurred on transportation, whichever is less, of finished goods to the place of supply in case of intra state transportation and to the nearest broad gauge rail head in case of interstate transportation, subject to a max ceiling of Rs. 10.0 lakh per year.	3 year

14. POWER TO AMEND:

Notwithstanding anything contained in any of the provision of the 2017 scheme, the State Government may at any time:—

(*a*) Make any amendment to this Scheme;

(*b*) Make any relaxation in applying to provisions of this Scheme but such relaxation shall be effected on the merits of each case;

(*c*) May issue instructions and guidelines to facilitate implementation, to remove anomalies and to clarify the interpretations of the provisions of the Scheme.

By order,
TARUN KAPOOR,
Addl. Chief Secretary (Industries).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated: 27*th October*, 2017

No.HHC/Admn.3(510)/2000-I.—04 days earned leave on and with effect from 27-10-2017 to 30-10-2017, is hereby sanctioned, in favour of Shri Tarun Mahajan, Secretary of this Registry.

Certified that Shri Tarun Mahajan is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Tarun Mahajan would have continued to officiate the same post of Secretary but for his proceeding on leave.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA–171001

NOTIFICATION

Shimla, the 16*th October,* 2017

No.HHC/Admn.6 (23)/74-XVI-Part.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H. P. Financial Rules, 2009 has been pleased to declare Senior Civil Judge-*cum*-ACJM, Dehra, H. P. as Drawing and Disbursing Officer, in respect of the Court of Civil Judge-*cum*-JMIC, Dehra, H. P. and also the Controlling Officer for the purpose of salary, T. A. *etc*. in respect of establishment attached to the aforesaid Court with immediate effect till the posting of new Presiding Officer in that Court.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA–171001

NOTIFICATION

Shimla, the 17*th October,* 2017

No.HHC/Admn.6 (23)/74-XVI.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H. P. Financial Rules, 2009 has been pleased to declare Civil Judge-*cum*-JMIC, Nahan, H.P. as Drawing and Disbursing Officer, in respect of the Court of Sr. Civil Judge-*cum*-CJM, Nahan, H.P. and also the Controlling Officer for the purpose of salary, T.A. *etc*. in respect of establishment attached to the aforesaid Court during earned leave period of Dr. Abira Basu, Sr. Civil Judge-*cum*-CJM, Nahan, H.P. *w.e.f.* 23-10-2017 to 28-10-2017 with permission to affix Sundays falling on 22-10-2017 & 29-10-2017 or till she returns from leave.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA–171001

NOTIFICATION

Shimla, the 18th *October*, 2017

No.HHC/Admn.6 (23)/74-XVI.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H. P. Financial Rules, 2009 has been pleased to declare Civil Judge-*cum*-JMIC-II, Kangra, H.P. as Drawing and Disbursing Officer, in respect of the Court of Sr. Civil Judge-*cum*-ACJM, Kangra, H. P. and also the Controlling Officer for the purpose of salary, T.A. *etc*. in respect of establishment attached to the aforesaid Court during earned leave period of Sh. Dhiru Thakur, Sr. Civil Judge-*cum*-ACJM, Kangra, H. P. *w.e.f.* 23-10-2017 to 10-11-2017 with permission to prefix gazetted holidays falling *w.e.f.* 19-10-2017 to 22-10-2017 and to suffix Second Saturday and Sunday falling on 11-11-2017 and 12-11-2017 or till he returns from leave.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171 001

NOTIFICATION

Shimla, the 16th *October,* 2017

No.HHC/Admn.16 (15)74-VII.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H. P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh Gourav Sharma and Ms. Sunita Kumari, Advocates, Solan as Oath Commissioners at Solan, H. P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 25th *October,* 2017

No.HHC/Admn.16(9)74-IX.—Hon'ble the Acting Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Rattan Lal and Sh. Prakash Chand Thakur, Advocates, Sundernagar as Oath Commissioners at Sundernagar, H.P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 25th *October,* 2017

No.HHC/Admn.16 (9)74-IX.—Hon'ble the Acting Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H. P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Devanshu Kaundal, Sh. Sarvjeet Kumar, Sh. Manoj Kumar, Ms. Gayatri Devi and Sh. Rot Ram, Advocates, Mandi as Oath Commissioners at Mandi for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 25th *October*, 2017

No.HHC/Admn.16 (9)74-IX.—Hon'ble the Acting Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Ms. Jyoti Kumari, Sh. Navneet Kumar, Sh. Vijay Singh, Sh. Arvind Kumar, Sh. Rajender Kumar and Sh. Ravi Kumar, Advocates, Sarkaghat as Oath Commissioners at Sarkaghat, Distt. Mandi, H.P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 25th *October,* 2017

No.HHC/Admn.16 (9)74-IX.—Hon'ble the Acting Chief Justice, in exercise of the powers vested in him U/s 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Ajay Kumar and Ms. Simmi Pathania, Advocates, Jogindernagar as Oath Commissioners at Jogindernagar, District Mandi, H.P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 25th *October*, 2017

No.HHC/Admn.16 (9)74-IX.—Hon'ble the Acting Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Devinder Kumar, Ms. Ranjana Kumari and Sh. Chhyal Singh, Advocates, Karsog as Oath Commissioners at Karsog, District Mandi, H. P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 25th *October*, 2017

No.HHC/Admn.16 (9)74-IX.—Hon'ble the Acting Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners(Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Dinesh Kumar, Sh. Giri Raj and Sh. Tilak Raj, Advocates, Gohar as Oath Commissioners at Gohar, H.P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 30*th October,* 2017

No.HHC/Admn.16 (22)75-part.—Hon'ble the Acting Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1)(b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Shashi Kant, Advocate, Sarahan as Oath Commissioner at Sarahan, Distt. Sirmaur, H.P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 30*th October,* 2017

No.HHC/Admn.16 (22)75-IV.—Hon'ble the Acting Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Gaurav Kumar, Advocate, Paonta Sahib as Oath Commissioner at Paonta Sahib, H.P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH SHIMLA-171001

NOTIFICATION

Shimla, the 27*th October,* 2017

No.HHC/GAZ/14-382/2017.—Pursuant to the item No.17 of the Himachal Pradesh Government Notification No. Home-B(G)4/95-Vol-III, dated 29-8-2008 three additional/advance increment at the rate of ₹ 770/- each (*i.e* ₹ 2310) in the pay scale of ₹ 27700-770-33090-920-40450-1080-44770 are granted in favour of Ms. Pushp Lata, Civil Judge, presently undergoing induction Training in Himachal Pradesh Judicial Academy, Ghandal, P. O. Shakrah, Sub Tehsil

Dhami District Shimla, H. P., on and *w.e.f.* 20-4-2017 and her pay is fixed as under, subject to audit verification:—

Basic Pay as on 20-4-2017 (*i.e.* the date of joining)	₹ 27700+2310 (3 advance increments)

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 26*th October*, 2017

No.HHC/Admn.2(129)/2017.—Shri Ramesh Chand, Superintendent Grade-I/Chief Administrative Officer, office of the District and sessions Judge, Hamirpur shall stand retired from service with effect from 31-10-2017(Afternoon) on attaining the age of superannuation.

By order,
Sd/-
Registrar General.

वन विभाग

अधिसूचना

शिमला–2, 12 अक्तूबर, 2017

संख्याः एफ0एफ0ई0–बी0एफ0(14)26 / 2013.––इस अधिसूचना में अन्तःस्थापित अनुसूची में विनिर्दिष्ट वन भूमि / बंजर भूमि में या उस पर सरकार तथा प्राईवेट व्यक्तियों के अधिकारों के स्वरूप और विस्तार की जांच कर ली गई है और उन्हें भारतीय वन अधिनियम, 1927 (1927 का अधिनियम संख्यांक 16) की धारा 29 की उपधारा (3) के अधीन यथा अपेक्षित अभिलिखित कर लिया है;

उक्त अनुसूची में दर्शित वन भूमि / बंजर भूमि सरकार की सम्पत्ति है, या जिस पर सरकार के सांपतिक अधिकार हैं या सरकार उसकी वन उपज के सम्पूर्ण या किसी भाग की हकदार है;

अतः हिमाचल प्रदेश के राज्यपाल, पूर्वोक्त अधिनियम की धारा 29 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए घोषणा करते हैं कि उक्त अधिनियम के अध्याय–4 के उपबन्ध उक्त वन भूमि / बंजर भूमि को लागू होंगे और जो एतद्पश्चात् पूर्वोक्त अधिनियम की धारा 29 की उपधारा (2) के उपबन्धों के अधीन ''संरक्षित वन'' कहलाएगी।

अनुसूची

क्रम संख्या	नस्ति संख्या	वन का नाम जिसे सीमांकित संरक्षित वन में परिवर्तित किया जाना अपेक्षित है	हदबस्त नम्बर सहित मुहाल का नाम	खसरा नम्बर	क्षेत्र हैक्टेयर में	मुख्य सीमाएं	वन परिक्षेत्र	वन मण्डल	जिला
1	6 / 2010	नावणी– सप्तम	जावग	179, 232, 428, 429 किता 4	18–15–46	उत्तरः जावग, नावणी दक्षिणः शिहली नावणी पूर्वः जावग पश्चिमः जावग, नावणी	सरांह	चौपाल	शिमला

आदेश द्वारा,
तरूण कपूर,
अतिरिक्त मुख्य सचिव (वन)।

———————

[Authoritative English Text of this Department Notification No.FFE-B-F(14)-26/2013, dated 12th October, 2017 as required under Article 348 (3) of the Constitution of India].

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2, *the* 12*th October*, 2017

No.FFE-B-F(14)-26/2013.—Whereas the nature and extent of the rights of the Government and of private persons in or over the Forest Land/Waste Land specified in the schedule inserted to this Notification have been enquired into and recorded as required under Sub-Section (3) of Section-29 of the Indian Forest Act, 1927 (Act No. 16 of 1927);

And whereas the Forest Land/Waste Land shown in the said schedule is the property of the Government or over which the Government has proprietary rights or the Government is entitled to the whole or any part of the Forest Produce therein;

Now, therefore, in exercise of the powers conferred by Sub- Section (1) of Section-29 of the Act *ibid*, the Governor, Himachal Pradesh is pleased to declare that the provisions of Chapter-IV of the Act shall apply to the said Forest Land/Waste Land and shall hereafter be called as "Protected Forests" under the provisions of Sub-Section (2) of Section-29 of the Act *ibid*.

SCHEDULE

Sl. No.	File No.	Name of Forest required to be converted into Demarcated Protected Forests	Name of Muhal with Hadbast No.	Khasra Nos.	Area in Hectare	Cardinal Boundaries	Forest Range	Forest Division	District
1	6/2010	Nawani-VII	Jawag	179, 232, 428, 429 Kitta-4	18-15-46	North:Jawag, Nawani South: Shihli Nawani East: Jawag West:Jawag, Nawani	Saranh	Chopal	Shimla

By order,
TARUN KAPOOR,
Additional Chief Secretary (Forests).

वन विभाग

अधिसूचना

शिमला–2, 9 अक्तूबर, 2017

संख्याः एफ0एफ0ई0–बी0एफ0(14)27 / 2013.––इस अधिसूचना में अन्तःस्थापित अनुसूची में विनिर्दिष्ट वन भूमि / बंजर भूमि में या उस पर सरकार तथा प्राईवेट व्यक्तियों के अधिकारों के स्वरूप और विस्तार की जांच कर ली गई है और उन्हें भारतीय वन अधिनियम, 1927 (1927 का अधिनियम संख्यांक 16) की धारा 29 की उपधारा (3) के अधीन यथा अपेक्षित अभिलिखित कर लिया है;

उक्त अनुसूची में दर्शित वन भूमि / बंजर भूमि सरकार की सम्पत्ति है, या जिस पर सरकार के सांपतिक अधिकार हैं या सरकार उसकी वन उपज के सम्पूर्ण या किसी भाग की हकदार है;

अतः हिमाचल प्रदेश के राज्यपाल, पूर्वोक्त अधिनियम की धारा 29 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए घोषणा करते हैं कि उक्त अधिनियम के अध्याय–4 के उपबन्ध उक्त वन भूमि / बंजर भूमि को लागू होंगे और जो एतद्पश्चात् पूर्वोक्त अधिनियम की धारा 29 की उपधारा (2) के उपबन्धों के अधीन ''संरक्षित वन'' कहलाएगी।

अनुसूची

क्रम संख्या	नस्ति संख्या	वन का नाम जिसे सीमांकित संरक्षित वन में परिवर्तित किया जाना अपेक्षित है	हदबस्त नम्बर सहित मुहाल का नाम	खसरा नम्बर	क्षेत्र हैक्टेयर में	मुख्य सीमाएं	वन परिक्षेत्र	वन मण्डल	जिला
1	7 / 2010	बनोटी–प्रथम	डिमो	379	8–34–59	उत्तरः भोलानू दक्षिणः डिमो पूर्वः कुहल पश्चिमः डिमो	सरांह	चौपाल	शिमला

आदेश द्वारा,
तरूण कपूर,
अतिरिक्त मुख्य सचिव (वन)।

[Authoritative English Text of this Department Notification No.FFE-B-F(14)-27/2013, dated 9th October, 2017 as required under Article 348 (3) of the Constitution of India].

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2, *the* 9th *October,* 2017

No.FFE-B-F(14)-27/2013.—Whereas the nature and extent of the rights of the Government and of private persons in or over the Forest Land/Waste Land specified in the schedule inserted to this Notification have been enquired into and recorded as required under Sub-Section (3) of Section-29 of the Indian Forest Act, 1927 (Act No. 16 of 1927);

And whereas the Forest Land/Waste Land shown in the said schedule is the property of the Government or over which the Government has proprietary rights or the Government is entitled to the whole or any part of the Forest Produce therein;

Now, therefore, in exercise of the powers conferred by Sub- Section (1) of Section-29 of the Act *ibid*, the Governor, Himachal Pradesh is pleased to declare that the provisions of Chapter-IV of the Act shall apply to the said Forest Land/Waste Land and shall hereafter be called as "Protected Forests" under the provisions of Sub-Section (2) of Section-29 of the Act *ibid*.

SCHEDULE

Sr. No.	File No.	Name of Forest required to be converted into Demarcated Protected Forests	Name of Muhal with Hadbast No.	Khasra Nos.	Area in Hectare	Cardinal Boundaries	Forest Range	Forest Division	District
1	7/2010	Banoti-I	Dimo	379	8-34-59	North: Bholanu South: Dimo East: Kuhal West:-Dimo	Saranh	Chopal	Shimla

By order,
TARUN KAPOOR,
Additional Chief Secretary (Forests).

वन विभाग

अधिसूचना

शिमला–2, 9 अक्तूबर, 2017

संख्याः एफ0एफ0ई0–बी0एफ0(14)28 / 2013.––इस अधिसूचना में अन्तःस्थापित अनुसूची में विनिर्दिष्ट वन भूमि / बंजर भूमि में या उस पर सरकार तथा प्राईवेट व्यक्तियों के अधिकारों के स्वरूप और विस्तार की जांच कर ली गई है और उन्हें भारतीय वन अधिनियम, 1927 (1927 का अधिनियम संख्यांक 16) की धारा 29 की उपधारा (3) के अधीन यथा अपेक्षित अभिलिखित कर लिया है;

उक्त अनुसूची में दर्शित वन भूमि / बंजर भूमि सरकार की सम्पत्ति है, या जिस पर सरकार के सांपतिक अधिकार हैं या सरकार उसकी वन उपज के सम्पूर्ण या किसी भाग की हकदार है;

अतः हिमाचल प्रदेश के राज्यपाल, पूर्वोक्त अधिनियम की धारा 29 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए घोषणा करते हैं कि उक्त अधिनियम के अध्याय–4 के उपबन्ध उक्त वन भूमि / बंजर भूमि को लागू होंगे और जो एतद्पश्चात् पूर्वोक्त अधिनियम की धारा 29 की उपधारा (2) के उपबन्धों के अधीन ''संरक्षित वन'' कहलाएगी।

अनुसूची

क्रम संख्या	नस्ति संख्या	वन का नाम जिसे सीमांकित संरक्षित वन में परिवर्तित किया जाना अपेक्षित है	हदबस्त नम्बर सहित मुहाल / उप मुहाल का नाम	खसरा नम्बर	क्षेत्र हैक्टेयर में	मुख्य सीमाएं	वन परिक्षेत्र	वन मण्डल	जिला
1.	8 / 2010	मैहरोग–पंचम	माईला	1, 2 किता 2	20–62–47	उत्तरः चौरूवा धार दक्षिणः मैहरोग, उप महाल माईला पूर्वः –––––– पश्चिमः माईला	सरांह	चौपाल	शिमला

आदेश द्वारा,
तरूण कपूर,
अतिरिक्त मुख्य सचिव (वन)।

———————

[Authoritative English Text of this Department Notification No.FFE-B-F(14)-28/2013, dated 9th October, 2017 as required under Article 348 (3) of the Constitution of India].

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2, *the* 9*th October,* 2017

No.FFE-B-F(14)-28/2013.—Whereas the nature and extent of the rights of the Government and of private persons in or over the Forest Land/Waste Land specified in the schedule inserted to this Notification have been enquired into and recorded as required under Sub-Section (3) of Section-29 of the Indian Forest Act, 1927 (Act No. 16 of 1927);

And whereas the Forest Land/Waste Land shown in the said schedule is the property of the Government or over which the Government has proprietary rights or the Government is entitled to the whole or any part of the Forest Produce therein;

Now, therefore, in exercise of the powers conferred by Sub- Section (1) of Section-29 of the Act *ibid*, the Governor, Himachal Pradesh is pleased to declare that the provisions of Chapter-IV of the Act shall apply to the said Forest Land/Waste Land and shall hereafter be called as "Protected Forests" under the provisions of Sub-Section (2) of Section-29 of the Act *ibid*.

SCHEDULE

Sl. No.	File No.	Name of Forest required to be converted into Demarcated Protected Forests	Name of Muhal/ Up Muhal with Hadbast No.	Khasra Nos.	Area in Hectare	Cardinal Boundaries	Forest Range	Forest Division	District
1	8/2010	Mehrog-V	Maila	1, 2 Kitta-2	20-62-47	North: Chauruva Dhar South- Mehrog, Up Muhal Maila East: ---- West:-Maila	Saranh	Chopal	Shimla

By order,
Tarun Kapoor,
Additional Chief Secretary (Forests).

ब अदालत सहायक समाहर्ता द्वितीय वर्ग, एवं नायब तहसीलदार, धरवाला, जिला चम्बा, हि0 प्र0

बाल कृष्ण पुत्र सोहणा, निवासी गांव पालेई, परगना बस्सू, उप–तहसील धरवाला, जिला चम्बा

बनाम

आम जनता

विषय.––प्रार्थना–पत्र बराये नाम दरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना–पत्र मय हल्फी ब्यान व अन्य कागजात इस आशय से गुजारा है कि उसका सही नाम बाल कृष्ण है जो सही दर्ज है लेकिन राजस्व विभाग के महाल सादून में बालो दर्ज है। जिसकी दरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी बाल कृष्ण के नाम की दरुस्ती बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी दिनांक 20–11–2017 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 16–10–2017 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय वर्ग,
उप–तहसील धरवाला, जिला चम्बा, हि0 प्र0।

ब अदालत सहायक समाहर्ता द्वितीय वर्ग, एवं नायब तहसीलदार, धरवाला, जिला चम्बा, हि0 प्र0

संजीव कुमार पुत्र रतन चन्द, निवासी गांव चेहला, डाकघर दाडवीं, उप–तहसील धरवाला, जिला चम्बा

बनाम

आम जनता

विषय.––प्रार्थना–पत्र बराये नाम दरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना–पत्र मय हल्फी ब्यान व अन्य कागजात इस आशय से गुजारा है कि उसका सही नाम संजीव कुमार है जो सही दर्ज है लेकिन राजस्व विभाग के महाल दाडवीं में संजीव सिंह दर्ज है। जिसकी दरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी संजीव कुमार के नाम की दरुस्ती बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या बकालतन अदालत अधोहस्ताक्षरी दिनांक 20–11–2017 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 13–10–2017 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय वर्ग,
उप–तहसील धरवाला, जिला चम्बा, हि0 प्र0।

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ब अदालत सहायक समाहर्ता द्वितीय वर्ग, एवं नायब तहसीलदार, धरवाला, जिला चम्बा, हि0 प्र0

सुदर्शन सिंह पुत्र साटा, निवासी गांव बन्दला, परगना मेहला, उप–तहसील धरवाला, जिला चम्बा

बनाम

आम जनता

विषय.––प्रार्थना–पत्र बराये नाम दरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना–पत्र मय हल्फी ब्यान व अन्य कागजात इस आशय से गुजारा है कि उसका सही नाम सुर्दशन सिंह है जो पंचायत एवं शैक्षणिक अभिलेख में सही दर्ज है लेकिन राजस्व विभाग के महाल लकड़ा के अभिलेख में सांठा राम दर्ज है। जिसकी दरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी सुदर्शन सिंह के नाम की दरुस्ती बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या बकालतन अदालत

अधोहस्ताक्षरी दिनांक 20–11–2017 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 13–10–2017 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय वर्ग,
उप–तहसील धरवाला, जिला चम्बा, हि0 प्र0।

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ब अदालत सहायक समाहर्ता द्वितीय वर्ग, एवं नायब तहसीलदार, धरवाला, जिला चम्बा, हि0 प्र0

राणू पुत्र माली, निवासी गांव नाल, डाकघर कूंर, उप–तहसील धरवाला, जिला चम्बा

बनाम

आम जनता

विषय.––प्रार्थना–पत्र बराये नाम दरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना–पत्र मय हल्फी ब्यान व अन्य कागजात इस आशय से गुजारा है कि उसका सही नाम राणू है जो सही दर्ज है लेकिन राजस्व विभाग के महाल जेंतरा में राण दर्ज है। जिसकी दरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी राणू के नाम की दरुस्ती बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या बकालतन अदालत अधोहस्ताक्षरी दिनांक 15–11–2017 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 13–10–2017 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय वर्ग,
उप–तहसील धरवाला, जिला चम्बा, हि0 प्र0।

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ब अदालत कार्यकारी दण्डाधिकारी, धरवाला, जिला चम्बा, हि0 प्र0

श्रीमती शंकुन्तला पत्नी त्रिलोक नाथ, निवासी गांव राड़ी, उप–तहसील धरवाला, जिला चम्बा

बनाम

आम जनता

विषय.––प्रार्थना–पत्र बराये नाम दरुस्ती बारे।

उपरोक्त प्रार्थिया ने अधोहस्ताक्षरी की अदालत में प्रार्थना–पत्र मय हल्फी ब्यान व अन्य कागजात इस आशय से गुजारा है कि उसका सही नाम शंकुन्तला है जो सही दर्ज है लेकिन ग्राम पंचायत खुन्देल के परिवार रजिस्टर नकल में विमला दर्ज है। जिसकी दरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थिया शंकुन्तला के नाम की दरुस्ती बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या बकालतन अदालत अधोहस्ताक्षरी दिनांक 20–11–2017 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 13–10–2017 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
धरवाला, जिला चम्बा, हि0 प्र0।

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सहायक समाहर्ता द्वितीय वर्ग, उप–तहसील धरवाला, जिला चम्बा, हि0 प्र0

प्रेमू पुत्र भागू पुत्र तलोचन, निवासी, ढागू, परगना लिहल, उप–तहसील धरवाला, जिला चम्बा

बनाम

आम जनता

विषय.––प्रार्थना–पत्र बराये नाम दरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना–पत्र मय हल्फी ब्यान व अन्य कागजात इस आशय से गुजारा है कि उसका सही नाम प्रेमू है जो सही दर्ज है लेकिन राजस्व विभाग के महाल सक्रेना में प्रेमो दर्ज है। जिसकी दरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी प्रेमू के नाम की दरुस्ती बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या बकालतन अदालत अधोहस्ताक्षरी दिनांक 20–11–2017 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 13–10–2017 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय वर्ग,
उप–तहसील धरवाला, जिला चम्बा, हि0 प्र0।

ब अदालत सहायक समाहर्ता द्वितीय वर्ग एवं नायब तहसीलदार धरवाला, जिला चम्बा, हि0 प्र0

किशन चन्द पुत्र मिलखी निवासी, गांव सादून, डाकघर ब्रेही, उप–तहसील धरवाला, जिला चम्बा

बनाम

आम जनता

विषय.––प्रार्थना–पत्र बराये नाम दरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना–पत्र मय हल्फी ब्यान व अन्य कागजात इस आशय से गुजारा है कि उसका सही नाम किशन चन्द है जो सही दर्ज है लेकिन राजस्व विभाग के महाल सादून में किशो दर्ज है। जिसकी दरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी किशन चन्द के नाम की दरुस्ती बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या बकालतन अदालत अधोहस्ताक्षरी दिनांक 21–11–2017 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 13–10–2017 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय वर्ग,
उप–तहसील धरवाला, जिला चम्बा, हि0 प्र0।

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट http://rajpatrahimachal.nic.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है